

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTH ZONE, CHENNAI

ORIGINAL APPLICATION No. 34 of 2025

IN THE MATTER OF:

Dr. B. Ratan Reddy

8-52/8, Survey No.694, Ancestral Road,
Devar Yamjal, Shamirpet Mandal,
Tumkunta Municipality, Medchal-Malkajgiri District,
Telangana – 500 014.

...Applicant

-Vs-

**1) Guduru Jeevith Reddy
And 5 others**

... Respondents

**REPORT OF THE DISTRICT COLLECTOR, MEDCHAL-MALKAJGIRI
DISTRICT – R6**

S.NO.	Date	Description	PG.NO.
1.	29.01.2026	Report of the 6 th Respondent - The District Collector, Medchal-Malkajgiri District	1
2.	26.01.2026	Annexure – I - Report by the Tahsildar to District Collector, Medchal-Malkajgiri District	3
3.	23.01.2026	Annexure – II - Letter issued by the Tahsildar, Medchal-Malkajgiri District	5

Place: Chennai

Date: 29.01.2026

Mrs. H. Yasmeen Ali,
Standing Counsel for 6th Respondent.

REPORT OF THE DISTRICT COLLECTOR, MEDCHAL-MALKAJGIRI
DISTRICT DATED:24.11.2025 IN ORIGINAL APPLICATION NO.34 OF 2025
FILED BY SRI DR.B.RATAN REDDY.

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It is kindly submitted that, in R/o M/s Sahitya Metal (P) Ltd situated at Sy.No.40 of Muneerabd Village Medchal Mandal, an application filed by Sri.Dr. B.Ratan Reddy before the Hon'ble NGT, Chennai in OA No.42 of 2019 to take action against unauthorized blasting and crushing operations carried out by Mr. Jeevith Reddy & others adjacent to Nehru Outer Ring Road in Shamirpet Mandal, Medchal District thereby causing sound, air and water pollution. Accordingly, the Hon'ble NGT has appointed a Joint committee consists of the 1. District Collector, 2. Director of Mines & Geology and 3. Representative from Telangana Pollution Control Board and further, the joint committee has inspected the quarry and crusher pertaining to Sri. Jeevith Reddy & other located in Muneerabd (V) Medchal (M) on 29.01.2020 and submitted the detailed inspection report to the board. The issue was reviewed in task force committee meeting at ZO Hyderabad and based on the recommendations of the committee the zonal office has issued certain directions to the industry vide order dated:17.02.2020. The case came up for hearing on 21.05.2020 in Hon'ble NGT. The tribunal has passed interim orders directed the Joint Committee to take necessary action for not obtaining environmental clearances for mining activity and for illegal mining and also directed to impose Environmental Compensation as per the guidelines provide by CPCB for damaging the environment and the board has issued directions to the industry on 18.05.2021 levying Environmental Compensation of Rs: 71,60,000/- (Rupees Seventy one Lakh Sixty thousand only). Further the case was disposed vide Hon'ble NGT Order dated:26.04.2022 with certain directions to comply. The industry has paid part payment of Rs:5,00,000/- towards Environmental compensation on 26.10.2022 to the Board. The board vide notices dated:24.03.2023 and 28.11.2024 has issued reminder notices to the industry directing to pay the balance Environmental compensation amount. So far, the company haven't paid the balance amount.

Further it is to submit that, the Hon'ble NGT, Chennai vide orders dated:14.07.2025 in O.A No.34 of 2025 filed by Dr.B. Ratan Reddy has taken a serious note of the pending payment of Environmental compensation by the industry. Once again, the board has issued reminder notice to the industry directing to pay the balance amount of Rs: 66,60,000/- (Rupees Sixty-Six Lakhs Sixty Thousand only) towards Environmental compensation as directed by the Hon'ble NGT order dated:26.04.2022 immediately. But

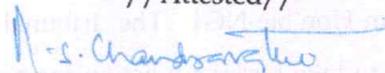
the industry has not paid the balance amount Environmental compensation amount so far. The Telangana Pollution Control Board has requested the District Collector to recover the amount from the said defaulters.

Further it is to submit that, the Tahsildar Medchal Mandal was directed and authorized for recovery of compensation amount. Subsequently, the Tahsildar has issued notice vide Lr.No.B/132/2026, Dt:23.01.2026 under Section (5) of R.R. Act to the defaulter's M/s Sahitya Metal (P) Ltd situated at SY No.40 of Muneerabd Village Medchal Mandal to pay Environmental compensation amount of Rs: 66,60,000/- (Rupees Sixty-Six Lakhs Sixty Thousand Only) within a period of (10) days and further necessary action will be taken by invoking the provision of Revenue Recovery Act 1864.

This is for favour of kind information

Yours faithfully
Sd/-
District Collector,
Medchal-Malkajgiri District

// Attested //



Spl Grade Dy Collector & Law Officer,
Medchal-Malkajgiri District

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ANNEXURE - I
GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

From,
Tahsildar,
Medchal Mandal

To,
The District Collector,
Medchal-Malkajgiri District.

Lr.No.B/132/2026, Dated:- 26.01.2026.

Sir,

Sub:- Revenue Recovery Act - TSSPDCL - Medchal-Malkajgiri District - M/s Sahitya Metal (p) Ltd, Sy.no. 40, Muneerabad Village, Medchal Mandal - Hon'ble NGT Chennai Original applications (OA).No. 42 of 2019 file by Dr. B Ratan Reddy, levy of Environmental compensation under water prevention and control of pollution act 1974 and Air Prevention and control of pollution act, 1981 - Request to initiate proceedings under R.R Act - Report submitted - Reg.

Ref: -1. District Collector, Medchal-Malkajgiri District, Lr.No. D4/2354/2025, dated: 13.11.2025.

2. This office Notice Under Section (5) of R.R Act, Dated. 23.01.2026.

I invite kind attention to the reference cited wherein it was informed that the Department of Pollution Control Board has request to recover the amount from M/s Sahitya Metal (p) Ltd, Sy.no. 40 of Muneerabad Village, Medchal Mandal.

Further informed that Dr.B. Rattan Reddy has filed an application before the Hon'ble NGT Chennai in OA No.42 of 2019 to take action against unauthorized blasting and crushing operations carried out by Mr. Jeevith Reddy & others adjacent to Nehru Outer Ring Road in Shamirpet Mandal, Medchal District thereby causing sound, air and water pollution Accordingly the Hon'ble NGT has appointed a Joint committee the joint committee has inspected the quarry and crusher pertaining to Sri. Jeevith Reddy & other located in Muneerabd (V) Medchal (M) on 29.01.2020 and submitted the detailed inspection report to the board. The issue was reviewed in task force committee meeting at ZO Hyderabad and based on the recommendations of the committee the zonal officer has issued certain directions to the industry vide order dated:17.02.2020. The case came up for hearing on 21.05.2020 in Hon'ble NGT the tribunal has passed interim orders directed the Joint Committee to take necessary action for not obtaining environmental clearances for mining activity and for illegal mining and also directed to impose Environmental Compensation as per the guidelines provide by CPCB for damaging the environment and the board has issued directions to the industry on 18.05.2021 levying Environmental Compensation of Rs: 71,60,000/- (Rupees Seventy one Lakh Sixty thousand only). Further the case was disposed vide Hon'ble NGT Order dated 26.04.2022 with certain directions to comply, the industry have paid part payment of Rs: 5,00,000/- towards Environmental compensation on 26.10.2022 to the board. The board vide notices dated: 24.03.2023 and 28.11.2024 has issued reminder notice to the industry directing to pay the balance Environmental compensation amount, so far the company haven't paid the balance amount.

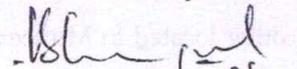
Further, the Hon'ble NGT, Chennai vide orders dated: 14.07.2025 in (O.A. No.34 of 2025 filed by Dr.B. Ratan Reddy has taken a serious note of the pending payment of Environmental compensation by the industry. Once again, the board has issued reminder notice to the industry directing to pay the balance amount of Rs: 66,60,000/- (Rupees Sixty-Six Lakhs Sixty Thousand only) towards Environmental compensation as directed by the Hon'ble NGT order dated:26.04.2022 immediately. But the industry has not paid the balance amount Environmental compensation amount so far, the Telangana Pollution Control Board has requested the District Collector to recover the amount from the said defaulters.

Further the District Collector, Medchal-Malkajgiri District has issued proceeding orders under Revenue Recovery Act, 1864 that the Tahsildar, Medchal Mandal is authorized on behalf of the District Collector, Medchal-Malkajgiri District for recovery of Environmental compensation amount of Rs. 66,60,000/- (Rupees Sixty-Six Lakhs Sixty Thousand Only) from the defaulters i.e., M/s Sahitya Metal (P) Ltd, Sy.No.40 of Muneerabad Village, Medchal Mandal.

Accordingly through the reference 2nd cited a notice was issued under Section (5) of R.R Act to the defaulters M/s Sahitya Metal (P) Ltd situated at Sy.No.40 of Muneerabad Village, Medchal Mandal to pay Environmental compensation amount of Rs. 66,60,000/- (Rupees Sixty-Six Lakhs Sixty Thousand Only) within a period of (10) Days and further necessary action will be taken by invoking the provisions of Revenue Recovery Act, 1864.

This is submitted for kind information.

Yours faithfully,


Tahsildar > 6/1/26
Medchal Mandal.

Copy submitted to the Revenue Divisional Officer, Keesara Division for kind information

ANNEXURE - II
Government of Telangana
(Revenue Department)

O/o the Tahsildar
 Medchal Mandal

No.B/ 132/2026

Date: 23.01.2026

NOTICE

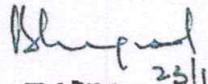
Sub: - Revenue Recovery Act - TSSPDCL - Medchal-Malkajgiri District - M/s Sahitya Metal (p) Ltd, Sy.no. 40, Muneerabad Village, Medchal Mandal - Hon'ble NGT Chennai Original applications (OA) No. 42 of 2019 file by Dr. B Ratan Reddy, levy of Environmental compensation under water prevention and control of pollution act 1974 and Air Prevention and control of pollution act, 1981 - Request to initiate proceedings under R.R Act - Notice issued - Reg.

Ref: -1. District Collector, Medchal-Malkajgiri District, Lr.No. D4/2354/2025, dated: 13.11.2025.

2. Under Section (5) of R.R Act.

Through the subject and reference cited, wherein the District Collector, Medchal-Malkajgiri District has requested for recovery of an amount of Rs. 66,60,000/- (Rupees Sixty-Six Lakhs Sixty Thousand Only) under the R.R Act from the defaulter M/s Sahitya Metal (p) Ltd, Sy.no. 40, Muneerabad Village, Medchal Mandal, Mandal Medchal-Malkajgiri District, due in respect of the claim under Revenue Recovery Act.

Therefore, you are hereby directed to pay Environmental compensation amount of Rs. 66,60,000/- (Rupees Sixty-Six Lakhs Sixty Thousand Only) within a period of (10) Days, failing which the amount will be collected by invoking the provisions of Revenue Recovery Act, 1864.


 Tahsildar
 Medchal Mandal

To,
 M/s Sahitya Metal (p) Ltd, Sy.no. 40 of Muneerabad Village, Medchal Mandal,
 Mandal Medchal-Malkajgiri District.